

ITEM NO.1
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9942/2019

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(ONLY SR 825 /2022 BEFORE REGISTRAR COURT)

WITH

SLP(Crl) No. 825/2022 (II)

(IA No.13242/2021-CONDONATION OF DELAY IN FILING and IA
No.13244/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.13245/2021-EXEMPTION FROM FILING O.T.)

Date : 21-02-2022 This petition was called on for hearing today.

For Petitioner(s)

Mr M.Z.Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. T. N. Singh, AOR
Mr Vikas K Singh, Adv.
Ms Rajshree Singh, Adv.
Mr Sham Chand, Adv.
Mr Umang Tripathi, Adv.

For Respondent(s)

Mr. Aftab Ali Khan, AOR
Mr. Sanjay Kumar Tyagi, AOR
Mr Abhishek Choudhary, Adv.
Ms Aakansha Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Crl) No. 825/2022

Notice upon the sole respondent-State could not be issued
in terms of the order dt.27.1.2022 as spare copy has not been

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filed on behalf of the petitioner. Ld. counsel for the petitioner regrets and submits that they shall be filing the spare copy in the course of the day. Notice be issued at once upon such filing and matter be listed on 5.4.2022; however, if spare copy is not filed as undertaken, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

AVANI PAL SINGH
Registrar